

CR No.29/19
Abhishek Banerjee v. State

AJAY KUMAR KUHAR
Special Judge (PC Act) CBI-09)
Rouse Avenue Court Complex
New Delhi

17.07.2020

Matter is taken up today in view of Office Order No.16/DHC/2020 Dt. 13.06.2020 and the Office Order No.E-3943/DJ/RADC/2020 Dt. 13.06.2020 of Ld. District and Sessions Judge cum Special Judge (PC Act), CBI, Rouse Avenue District Court, New Delhi, for hearing through Video Conferencing as the regular court hearing is suspended till 31.07.2020.

The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of:

Present: None for the revisionist.
Sh. Manish Rawat, Ld. SPP for State.
None for respondent no.2.

The Reader of the Court had again sent What App message to Sh. Ripundam Shahi, learned Counsel for the revisionist informing him and seeking his consent for hearing of the case through Video Conferencing which was listed today but it is informed by the Reader that the learned Counsel has told that he is out of town and is not carrying the case file hence unable to join hearing. Similarly, Reader informed that Sh. Neeraj, learned Counsel for the respondent no. 2, was again sent a What App message to attend the hearing of the case through VC today but he has declined. In these circumstances, the hearing of this case through Video Conferencing cannot take place.

Matter therefore stands adjourned for 20.08.2020, in

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17.7.2020



terms of the Office Order NO. Power/Gaz/RADC/2020/E-6836-6919
dt.14/07/2020.

Matter is now listed for rebuttal argument of the learned
Counsel of the revisionist on **20.08.2020**.

Scanned copy of this order is being sent to the PA and the
Reader of the court for uploading on the Website and hard copy of the
order will be placed on record after resuming of regular functioning of
the courts.



Amy
17.7.2020
AJAY KUMAR KUJAR
Special Judge (PC Act) CBI-09
Rouse Avenue Court Complex
New Delhi

(AJAY KUMAR KUJAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/17.07.2020